

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 246 of 1993.

DATE OF DECISION 11-2-1993

Mr KC Vinod _____ Applicant (s)

M/s MR Rajendran Nair & _____ Advocate for the Applicant (s)
PV Asha

Versus

Telecom District Manager, _____ Respondent (s)
Palakkad & another

Mr V Ajith Narayanan, ACGSC _____ Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. AV HARIDASAN, JUDICIAL MEMBER

&

The Hon'ble Mr. R RANGARAJAN, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement? Y
2. To be referred to the Reporter or not? N
3. Whether their Lordships wish to see the fair copy of the Judgement? N
4. To be circulated to all Benches of the Tribunal? N

JUDGEMENT

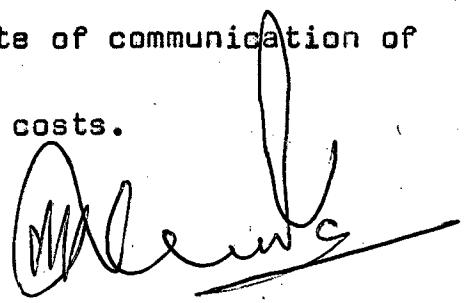
R Rangarajan, A.M.

The applicant submitted a representation at Annexure-I dated 10.12.1992 stating that he has worked from 1982 to 1986 for a period as shown in his representation. He further stated in his representation that casual labourers who are similarly placed and who had been less number of casual service than him have been re-engaged. He therefore prays that he is entitled to be re-engaged at least with bottom seniority. Both the learned counsel agreed that the ends of justice will be met if a direction is given to the respondents to consider the Annexure-I representation as per rule taking due note of the others who are similarly placed have been engaged.

2. Accordingly, we admit the application and dispose it of with a direction to the respondents to dispose of the representation submitted by the applicant at Annexure-I dated 10.12.1992 within a period of two months from the date of communication of this order. There will be no order as to costs.


R. Rangarajan

(R RANGARAJAN)
ADMVE. MEMBER


A.V. Haridasan

(AV HARIDASAN)
JUDICIAL MEMBER

11-2-1993


trs